

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **05<sup>th</sup>** day of **October, 2018**

Present :

**Hon'ble Mr. Gokul Chandra Pati, Member-A**

**Original Application No.330/01003/2018**

Shree Nath Updhyay, aged about 85 years, Son of Late Jagdish Updhyay, Ex. Liaison Inspector/CS (RE), Resident of Village & Post – Andila, District – Deoria (U.P.).

.....Applicant.

By Advocate –Shri Dharmendra Tiwari

**V E R S U S**

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. General Manager (P), Central Railway Electrification Organization, Allahabad.
3. Divisional Railway Manager, Northern Railway, Firozpur, Punjab.
4. Senior Divisional Finance Manager, Northern Railway, Firozpur, Punjab.
5. Senior Divisional Personal Officer, Northern Railway, Firozpur, Punjab.
6. FA & CAO (Pension), Northern Railway, Baroda House, New Delhi.

..... Respondents

By Advocate : Shri G.K. Tripathi

**O R D E R**

Heard Shri Dharmendra Tiwari, counsel for the applicant and Shri G.K. Tripathi, counsel for the respondents.

2. The matter pertains to fixation of revised pension of the applicant w.e.f. 01.01.2006. The case of the applicant is that his revised pension is Rs.8145/- but respondents have fixed Rs. 7345/- without communicating

any reason or without passing any order. Learned counsel for the applicant further submitted that the applicant has furnished a detailed representation dated 01.04.2015 (Annexure-A-5) followed by reminder dated 23.03.2018 which are still pending.

3. Learned counsel for the respondents submitted that he is not aware that if any representation is given by the applicant. He submitted that there is delay in the matter.

4. In view of the above submissions of learned counsels in this case, the delay will not a factor as the matter pertains to fixation of pension which is a recurring cause of action.

5. Accordingly, respondent No.3/Competent Authority is directed to consider and decide the representation dated 01.04.2015 and reminder dated 23.03.2018 by passing a reasoned and speaking order as per provision of law within a period of three months from the date of receipt of a certified copy of this order. The applicant is also directed to furnish the copy of this order alongwith representation to respondent No.3 within 15 days.

6. It is made clear that I have not expressed any opinion on the merits of the case.

7. With these directions, the OA is disposed off at the admission stage itself. No order as to costs.

Member-A

RKM/